

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1917

ANSWERED ON:09.03.2010

CLAIMS FOR CROP INSURANCE

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Siricilla Shri Rajaiah;Yaskhi Shri Madhu Goud

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has settled all the crop insurance claims under the National Agricultural Insurance Scheme (NAIS) for damaged kharif crops, 2009 due to monsoon failure;
- (b) if so, the details of claims made and settled for the said seasons in the country including Andhra Pradesh, State-wise;
- (c) if not, the reasons for delay in this regard; and
- (d) the time by which the farmers is likely to get their claims?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): No, Madam.

(b): So far, the claims for Kharif 2009 have not been received from the States/UTs except for Puducherry. The claims of Puducherry amounting to Rs.24804.93 have been approved for settlement.

(c) & (d): According to scheme provision, the admissible claims are worked out based on yield data arrived from Crop Cutting Experiments (CCEs) as submitted by the State Governments. The cut off date for submitting yield data for Kharif 2009 is January/March, 2010. The implementing agency (AIC) is recurring the same.